- 9. Conveyance for workmen.
- 10. Provision of medical facilities.
- 11. Supply of essential commodities.
- 12. Facilities for entertainment.
- 13. Recognition of the Union.
- 14. Payment of back wages.
- 15. Facilities for education.

POST-GRADUATE TEACHERS

•234. SHRI JAGAT NARAIN : Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that several teachers selected for the posts of Postgraduate teachers by the Central Staff Selection Board in 1958 were actually appointed against the posts of trained graduate teachers and their names were placed on the waiting list for Post-graduate teachers but they have so far not been absorbed against the vacancies of Postgraduate teachers; and

(b) if so, what is the number of such teachers and what are the reasons that they have not been absorbed against the vacancies of post-graduate teachers since then ?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA) : (a) and (b) The requisite information is being collected and will be laid on the Table of the Sabha as soon as possible.

EXPANSION OF THE DISTRIBUTING AND MARKETING MACHINERY OF I.O.C.

*235. SHRI P. K. KUMARAN : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the present capacity of the Indian Oil Corporation for distributing kerosene and other petroleum products in the country;

(b) whether in view of the current difficulties in the distribution of kerosene and other petroleum products I.O.C. has worked out any scheme to expand and strengthen its distributing and marketing machinery; and!

(c) if so, what are the main features of the scheme ?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALA-GESAN) : (a) The present storage capacity of Indian Oil Corporation at its installations

at ports and inland is 4,84,800 kl. and at depots 1,18,135 kl. Its current monthly sales of Kerosene and other bulk petroleum products are over 3.5 lakhs Kilolitres.

(b) and (c) The current difficulties in distribution of kerosene are not due to any limitations of Indian Oil Corporation. The Corporation, however, has plans to augment its storage capacity, increase the number of its depots, agents and consumer and retail pumps to further expand its sales.

FERTILISER DEAL WITH PRIVATE AMERICAN FIRMS

*236. DIWAN CHAMAN LALL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state whether any new arrangements are visualised as a result of the recent fortiliser deal with private American interests?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALA-GESAN): If the hon'ble Member has in mind the decision taken by the Government in December last with regard to pricing and distribution of fertilizers, the answer is that the new policy applies to all plants in operation, under construction and licensed upto 31st March, 1967 both in the private and public sector.

PAYMENT OF BONUS BY COLLIERIES

*237. SHRI CHITTA BASU :

SHRI D. L. SEN GUPTA :

Will the Minister of LABOUR, EM-PLOYMENT AND REHABILITATION be pleased to state :

(a) whether the collieries in India have paid bonus to the workers under the Payment of Bonus Act; and

(b) if so, what steps have been taken by Government against the defaulting collieries ?

THE MINISTER OF LABOUR, EM-PLOYMENT AND REHABILITATION (SHRI JAGJIVAN RAM): (a) A bipartite agreement was arrived at between employers and workers of the collierics according to which bonus was to be paid by 31st March 1966. Those employers who were not in a position to pay bonus by that date are to come to terms with their workers failing which the issue was to be discussed at a bi-partite meeting. 284 collieries employing nearly 59 per cent. of the colliery workers in the country have paid bonus under the Payment of Bonus Act, 1965 by 31-3-66, and 62 collieries employing about 7 per cent of the workers have entered into an agreement with the workmen fixing dates for payment of bonus. The remaining collieries employing about 34 per cent. of the workers have not paid bonus so far.

(b) Employers and workers are still engaged and discussions on this matter with a view to arrive at an agreement. It is reported that they will succeed in their efforts and will find some arrangement acceptable to both parties.

U. P. UNIVERSITIES

*238. SHRI G. MURAHARI : Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the Chief Minister of Uttar Pradesh has made an offer to the Central Government to take over all universities in Uttar Pradesh; and

(b) if so, what is the reaction of the Government to this offer?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) No, Sir. (b) Does not arisc.

MIZO PROBLEM

*239. SHRI N. R. M. SWAMY: SHRI R. S. KHANDEKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Mizo Hill leaders have asked the Government to have a fresh look at the problem of the hill people and find some solution consistent with their aspirations as Pataskar's Report was no longer considered to be adequate to meet the present situation; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) and (b) No, Sir. However, Government are aware of a resolution passed by the Action Council of the All Party Hill Leaders' Conference on the 16th March, 1966 demanding an immediate "political settlement" of the Mizo problem.

PATASKAR COMMISSION

*240. SHRI B. K. MAHANTI: Wilt the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Shri H. V. Pataskar has written a letter to the Government asking for an enlargement of the terms of reference of the Pataskar Commission on Hill Districts areas

(b) if so, the details thereof; and

(c) the reaction of the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) to (c) No letter was received by the Government from Shri Pataskar asking for enlargement of the terms of reference of the Commission on Hill Areas of Assam. The Commission completed its work on the 31st March, 1966, and submitted its Report to the Government on the same day. The Report was laid on the Table of the Rajya Sabha on the 7th April, 1966.

FERTILISER FACTORY AT VISAKHAPATNAM

*240. SHRI M. V. BHADRAM : SHRI P. K. KUMARAN :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the construction of the fertiliser factory at Visakhapatnam is progressing according to the terms of licence;

(b) if not, the reasons for the same; and

(c) the details of the terms of licence ?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN) : (a) and (b) Although the fertiliser factory at Visakhapatnam was to have been completed within a period of 36 months from the date of issue of licence viz. 6-3-1961, the terms of foreign collaboration, financing etc., which were submitted by the Company in October, 1962, could be approved only in October, 1963. The schedule of completion had, therefore, to be revised. The project is now progressing satisfactorily.

(c) The licence was issued to a consortium, consisting of the International Minerals & Chemicals Corporation, the California Chemicals Co. and the EID-Parry